

(c) the total amount of loans advanced to the public in Andhra Pradesh during the last three years; and

(d) the position of repayment of instalments of loans to the banks in Andhra Pradesh as compared to other States?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (c). The deposits and advances of public sector banks in the State of Andhra Pradesh as at the end of 1984, 1985 and 1986 are given below:-

(Amount in Rs. crores)

As at the end of	Deposits	Advances
1984	3937	3053
1985	4316	3449
1986	5347	4223

(b) and (d). The present data reporting system of Reserve Bank of India does not yield the information in the manner asked for. However, the percentage of Recovery to demand in Andhra Pradesh in respect of Direct Agricultural advances of public sector banks stood at 57.4 per cent as at the end of June 1985 as compared to 54.2 per cent at all-India level.

FERA Violations

616. SHRI SUBHASH YADAV: Will the Minister of FINANCE be pleased to state:

(a) the number of the persons against whom cases for violation of the Foreign exchange Regulation Act (FERA) have been registered during 1987;

(b) whether any warrant of arrest has been issued in this connection; and

(c) nature of action taken so far in each case?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : (a) The Directorate of Enforcement has issued 3,690 show cause notices for alleged violation of the provisions of foreign Exchange Regulation Act upto 30th June, 1987.

(b) and (c). During the same period, 106 persons were arrested under section 35 of FERA, 1973. Investigations in these cases are in progress. Appropriate action under the law, as warranted by result of investigations, will be taken.

Circulation of Rotton Notes

617. SHRI V.S. KRISHNA IYER: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the fact that large number of roton notes are being given to people by nationalised banks in the country; and

(b) the action taken to stop circulation of these roton notes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Reserve Bank of India have issued instructions to all banks maintaining currency chests to sort out notes available with them into re-issuable and non-issuable and issue to public and other banks only re-issuable notes which are not soiled/torn/mutilated alongwith the fresh notes. Facilities for exchange of soiled notes have been made available at all the branches of public sector banks for the benefit of the public.

Bank Charges on Government Cheques

618. SHRI V.S. KRISHNA IYER: Will the Minister of FINANCE be pleased to state: